

**Publication Notice**

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

J-9

(Appellate Civil Jurisdiction)

**FAO No. 2069 of 2018**

New India Assurance Co. Ltd.

V/s

..... Appellants

Toshi and ors.

..... Respondents

**2) Shri Pintu, s/o Shri Tilak Raj, resident of 44/1 Avtar Nagar, Jalandhar City (Driver and owner of Truck bearing registration no. PB-23-4291).**

Whereas it has been proved to the satisfaction of this Court that the above named respondent cannot be served in an ordinary manner so notice is hereby issued Under Orders 5 Rule 20 of CPC against him to appear in this Court on **07.02.2023 (Actual)**, personally or through Advocate failing, which the matter will be heard and decided in his absence.

Given under my hand and the seal of this court on **24.05.2022 (A)**

SUPERINTENDENT CIVIL REVISION BRANCH

Examining Clerk :-